

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No.76063 of 2015

(Arising out of Order-in-Appeal No.Cus/AM/061/2015 dated 21.08.2015 passed by Commissioner (Appeals) of Customs, Kolkata)

Commissioner of Customs (Airport & Admn.), Kolkata
15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

M/s Supertron Electronics Private Limited
Supertron House, 2, Cooper Lane, Kolkata-700001

Respondent

APPEARANCE :

Shri S.Debnath, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76301/2023

DATE OF HEARING : 03 .08.2023

DATE OF DECISION : 03 .08.2023

Per Ashok Jindal :

In terms of litigation policy vide Board's Instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015, the appeal is dismissed as the total revenue involved is less than Rs.10,00,000/- (Ten Lakhs only).

(Pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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